

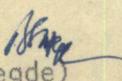
(1)

Present: Sh. V.S.R. Krishna, Counsel for the applicant.

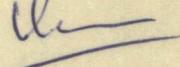
The application is against the institution of disciplinary proceedings against him vide impugned office memorandum dated 23.06.92 on the ground that similar proceedings are initiated against him long back in 1987 and nothing is left to be heard on that proceedings.

After the argument, the learned counsel for the applicant requested that he may be permitted to withdraw the application with a view to  <sup>pursuing</sup> the departmental remedies available to him. In this circumstance, the applicant is permitted to withdraw the application with  <sup>liberty</sup> ~~an opportunity~~ to agitate the matter again in case if he ~~so desire~~. <sup>for a few</sup>

Govinda

  
(B.S. Hegde)

Member (J)

  
(N.V. Krishnan)

Vice Chairman